


NOTIFICATION

In exercise of the powers conferred by Section 38 of the 'Right of Children to Free and Compulsory Education Act, 2009' (Central Act No. 35 of 2009) and in particular Section 38 (fa) of the said Act (as amended by the Act No.1 of 2019) State Government hereby makes the following Rules, further to amend The Right of Children to Free and Compulsory Education Rules (Tripura), 2011 (hereinafter referred to as the Principal Rules):-

1. **Short title and commencement** :- (1) These Rules may be called the "Right of Children to Free and Compulsory Education (Second Amendment) Rules (Tripura), 2019",
- (2) They shall come into force on and from the date of their publication in the Tripura Gazette.
- (3) They shall be applicable to all schools of the state except schools of a distinct character as specified in Sec 2(p) of the Right of Children to Free and Compulsory Education Act, 2009
- (4) **Insertion of a new Rules 21 under Part VIII:-**
In the Principal Rules after Rule 20 , a new Rule 21 shall be inserted under Part VIII, as follows:-

- "21
- (1) There shall be a regular examination of students in the classes of V and VIII at the end of every academic year ;
 - (2) All children enrolled in Class V and VIII will be permitted to appear in the annual examination, without any internal screening or limitations ;
 - (3) All students in Class V and VIII who secure minimum qualifying marks in the final examination and including the internal assessment, will be promoted to the next class i.e. to the Class VI & IX respectively ;
 - (4) The Head Teacher of the school will have special powers to grant relaxation in minimum passing criterion to specially abled children, in order to ensure their inclusion and overall positive development by promotion to next class ;
 - (5) If a child does not secure minimum qualifying marks in the examination referred to in sub-rule (1), he shall be given additional instruction and granted opportunity for re-examination within a period of two months from the date of declaration of the result. If even after re-examination he unable to secure minimum qualifying marks then he will be detained in Class-V & VIII as the case may be.
 - (6) It shall be the mandated duty of the Head Teacher and Teachers to provide specialized inputs to such children, identified with learning gaps at various stages of assessment ;
 - (7) The Inspector of Schools and District Education Officers are mandated with the responsibility to monitor the provision of specialized inputs to the children identified with learning gaps at various assessments/ examinations during the academic year and ensure accountability of teachers ;
 - (8) The detention or promotion of students in class-V will only be based on assessment of their abilities to fluently read, write and convey their thoughts in the medium of instruction and perform basic arithmetical operations and not on learning based on curriculum ;
 - (9) The promotion of students in Class-VIII will be assessed on the curriculum as prescribed by the State Council of Educational Research & Training (SCERT), Tripura .
 - (10) The detailed scheme of assessment/examination and promotion policy will be issued by the State Council of Educational Research & Training, Tripura as amended from time to time."


(U.K.Chakma)
Additional Secretary to the
Government of Tripura